

MR. SPEAKER: Will you allow me to say something which I want to say? Well, the matter is delicate and complicated. It needs your attention and patience also. Only if you speak out one after the other, what you say can be heard. Now you have a statement here. I am sure that there would be occasions on which you would be able to express your views. Now that the statement is here, allow me to proceed to the other business. Then, there would be another occasion for you to consider it.

(Interruptions)

MR. SPEAKER: Please study the statement carefully and form your opinion. On 15th and 16th, you will have the opportunity to speak.

[Translation]

SHRIRAM VILAS PASWAN: Everything will be over by 15th and 16th.....(Interruptions).....We would like to know action has been taken by the Central Government?.....(Interruptions).....Just now the hon. Minister of Home Affairs said in the statement that the construction is in violation of the Court's order because it is in progress in the acquired land.....(Interruptions)

[English]

MR. SPEAKER: Now, you please cooperate with me.

Now, Papers to be laid on the Table.

17.13 hrs.

#### PAPERS LAID ON THE TABLE

**Annual Report and Review on the working of the Pawan Hans Ltd, New Delhi for 1989-90 etc.**

[English]

THE MINISTER OF STATE IN THE  
MINISTRY OF AVIATION AND TOURISM

(DEPARTMENT OF CIVIL AVIATION) (SHRI M.O.H. FAROOK): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) (i) Statement regarding Review by the Government on the working of the Pawan Hans Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in the Library. See No. LT-2138/92]

**Statement correcting reply to USQ No.4423 dt. 25.3.1982 regarding large/medium/small/tiny units in Bihar.**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): On behalf of Prof. P.J. Kurien, I beg to lay on the Table a statement (Hindi and English versions) (i) correcting their reply given on 25th March, 1992, to Unstarred Question No. 4423 by Shri Syed Shahabuddin, M.P. regarding large/medium/small/tiny units in Bihar; and (ii) giving reasons for delay in correcting the reply.

[Placed in Library. See No. LT-2129/92]

Draft Notification specifying the requirements for compliance by the Industrial Undertakings to enable them to be regarded as an ancillary or a small scale industrial undertaking for the purpose of the Industries Act, 1951.